

SHRI R. K. KHADILKAR: That we know. The Gagendragadkar Commission has reported about it. But sometimes, as you were pleased to suggest now, certain latitudes are provided for the sake of organisation and we are prepared to discuss it. The Gagendragadkar Commission is very clear in their recommendations.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय मैं आप के माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि अखिल भारतीय मान्यता को ले कर ऐसे बहुत से फेडरेशन, एसोसिएशन और मजदूर संगठनों के मामलें उलझे पड़े हुए हैं जिन के बारे में आप का अभी तक निर्णय नहीं हुआ है जब कि सब प्रकार की पात्रता उन में आती है और आप ने एक समिति में यह वचन भी दिया, उदाहरण के लिए आप डी एम एस को दिसम्बर में मान्यता देने जा रहे हैं तो मैं जानना चाहता हूँ कि आप यह दिसम्बर में कब तक मान्यता देने जा रहे हैं ?

SHRI R. K. KHADILKAR: It is a general question.

SHRI VASANT SATHE: May I know from the hon Minister, if the P. & T., when they changed the rules, did it in consultation with the Labour Ministry?

SHRI R. K. KHADILKAR: No, Sir.

SHRI VASANT SATHE: If not, why not?

SHRI R. K. KHADILKAR: The Department has framed the rules for their purpose. We have stated only that we will follow those rules.

SHRI DINEN BHATTACHARYYA: In view of the fact that the All-India Employees Provident Fund Staff Federation has not been recognised, may I know actually which Federation or Union of the Provident Fund Staff has been recognised?

SHRI R. K. KHADILKAR: There is one union which is not recognised but they adhere to the rules and certain discussions with the officials take place.

There are two and, as usual there is disunity.

SHRI DENEN BHATTACHARYYA: Which is the union that is recognised and, if not, what is the machinery to negotiate with the staff?

SHRI R. K. KHADILKAR: Unfortunately, the behaviour of certain union leaders was such that it was difficult to recognise and negotiate with them. So, we convened a meeting... (Interruptions).

अध्यक्ष महोदय : आप लोग क्या कर रहे हैं ? आप का खयाल है कि ऐसा करने से ज्यादा एफेक्टिव हो जाते हैं ? यह मैं हैरान हूँ, आप तो यह काम शुरू कर रखा है कि इस तरह तीन चार इकट्ठे खड़े हो गए । जब दिल चाहा पांच चार खड़े हो गए । यह बहुत दूरी बान है । यह पालियामेंट है, कहीं ऐग्रीमेंट है कहीं डिस-ऐग्रीमेंट है । आप मजदूर नहीं कर सकते ।

I do not approve of this practice; I never approve of it. No interruptions will go on record.

Interruptions**

MR. SPEAKER: Next question

गैर सरकारी क्षेत्र के इस्पात कारखानों को 'होलिडिंग कम्पनी' के अन्तर्गत लाना

* 247. **श्री श्रीकृष्ण अग्रवाल :** क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार गैर सरकारी क्षेत्र के चार इस्पात कारखानों को स्टील 'होलिडिंग कम्पनी' के अन्तर्गत लेने का है ;

(ख) यदि हाँ, तो होलिडिंग कम्पनी के कार्यकलाप और वर्जा क्या है ; और

(ग) इस वर्ष उस पर कुल कितना खर्चा होने का अनुमान है ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM): (a) and (b). According to present thinking, the shares held by Government in private sector companies in the Steel sector will be transferred to the Holding Company and it will also act as the nominee of all public sector financial institutions which possess shares in the Private sector units in the sphere of iron and steel and associated inputs.

(c) The Holding Company for Steel is yet to be set up. The amount likely to be incurred on it during the current financial year is still to be worked out.

श्री श्रीकृष्ण अग्रवाल : होल्डिंग कम्पनियो द्वारा इम्प्यात सयवों को अपने हाथ में लेने के बाद इन की प्रबन्ध व्यवस्था में सरकार का कितना नियन्त्रण रहेगा ? क्या यह नियन्त्रण सरकार द्वारा लगाई गई पूंजी के आधार पर, उस के अनुपात में, रहेगा या कुल नियन्त्रण रहेगा ?

SHRI S. MOHAN KUMARAMANGALAM: The Holding Company will be responsible to Government for the entire activities of Government in the iron and steel industry and also in relation to the private sector companies, by exercising control to the extent possible through the shares held by Government directly or indirectly through the public financial institutions.

SHRI P. R. SHENOY: Is it not a fact that the Bokaro Steel Plant will not be brought under the proposed Holding Company and if so, what is the reason?

MR. SPEAKER: These are questions which were put earlier in the last week or ten days back, and they are being repeated again. I fail to understand why the same questions are repeated again and again. Well, you can repeat the answer.

SHRI S. MOHAN KUMARAMANGALAM: It is not a fact that Bokaro is going to be left outside the Holding Company.

श्री श्रीकृष्ण अग्रवाल : क्या होल्डिंग कम्पनी टन इन्पात सयवों के प्रबन्ध प्रशासन की व्यवस्था में हेर फेर कर सकेगी ?

SHRI S. MOHAN KUMARAMANGALAM: It is not possible now to forecast what the Holding Company is going to do regarding the management and administration of the plants. The object of setting it up is to improve the administrative efficiency of the plants and, obviously, if the Board of the Holding Company considers that any change are necessary in that direction, they will implement them.

Expulsion of Indians from Uganda by 8th November, 1972

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(a) whether Uganda Government had decided to round up all persons of Indian origin in case they did not leave the country by the 8th November, 1972;

(b) whether during this period, persons of Indian origin received inhuman treatment at the hands of the representatives of Government of Uganda;

(c) whether Government of India received any report in this regard; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): (a) A Uganda Government statement was issued in the second week of September to the effect that non-citizens who would not have left Uganda by the deadline of November 8, 1972 would be rounded up by security forces and taken to military camps. Subsequently, in a letter to the Secretary General of the United Nations, President Amin in this connection said as follows:—

"It is not my intention or that of the Government to mal-treat or otherwise oppress any non-citizen Asian who